

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 35/MP/2026

Coram:

Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member

Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Date of Order: 20.6.2026

In the matter of

Petition under Section 79(1)(c) of The Electricity Act, 2003 read with regulation 11A along with Regulations 41 and 42 of The Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022, seeking relaxation of the timeline for submission of land documents and exercise of power to relax and power to remove difficulty.

And

In the matter of

AMPIN Energy Utility Private Limited,

309, 3rd Floor, Rectangle One,

Behind Sheraton Hotel, Saket,

New Delhi – 110017

...Petitioner

VERSUS

Central Transmission Utility of India Limited,

Floors No. 5th-10th, IRCON International Tower,

Tower 1, Plot No. 16, Institutional Area,

Sector-32, Gurugram – 122003

...Respondent

Parties Present:

Shri Ashutosh Srivastava, Advocate, AEUPL

Shri Mohit Mansharamani, Advocate, AEUPL

Shri Shubham Arya, Advocate, CTUIL

Ms. Kavya Madaan, Advocate, CTUIL

Ms. Muskan Agarwal, CTUIL

ORDER

The present Petition has been filed by the Petitioner, AMPIN Energy Utility Private Limited (AEUPL), seeking the following reliefs:

“(a) Allow the present Petition;

(b) Recognise and Declare that the non-grant of Office Memorandum dated 06.11.2025 issued by MoD is an event of Force Majeure;

(c) Relax the timeline prescribed under Regulation 11A(1) of the CERC (Connectivity and General Network Access to the InterState Transmission System) Regulations, 2022 for submission of land documents in respect of the Petitioner’s Wind–Solar Hybrid Project at Bidar, Karnataka;

(d) Grant an extension of 6 months from 22.01.2026 for submission of land documents;

(e) Pass any orders this Commission may deem fit and equitable in favour of the Petitioner.”

2. The Petitioner has also sought the following interim reliefs:

“(a) Direct the CTUIL to not take any prejudicial/coercive steps regarding the existing Connectivity of the Petitioner during the pendency of the present Petition.

(b) Pass any other order(s)/direction(s) as this Commission may deem fit in the interest of justice and equity”

3. During the hearing on 16.6.2026, the learned counsel for the Petitioner submitted that the issue raised in the instant Petition has been amicably resolved and CTUIL has returned the Bank Guarantee to the Petitioner. The learned counsel for the Petitioner accordingly sought permission to withdraw the instant Petition. The learned counsel for CTUIL confirmed the same and submitted that the Petitioner has complied with the provisions of the Regulations.

4. Considering the submissions made by the learned counsels for the parties, the Petitioner is permitted to withdraw the present Petition.

5. Accordingly, Petition No. 35/MP/2026 is disposed of, as withdrawn.

sd/-
(Ravinder Singh Dhillon)
Member

sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson